

Promotion of Class IV Staff

511. SHRI D. AMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a person who has passed matriculation examination in English only after passing Rattan (Proficiency in Hindi) from Punjab University is eligible for promotion from Class IV service to clerical service in the Government of India undertakings; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). A person who has passed Matriculation Examination in English and Rattan (Proficiency in Hindi) from Punjab University is not a matriculate as linguistic proficiency in two subjects cannot be equated to fulfilled matriculation which connotes standard of knowledge based on the study of a number of subjects. Generally the qualification prescribed for clerical services is Matriculation and therefore persons possessing knowledge of only two languages of Matriculation standard are not eligible for appointment to posts in the clerical services.

Agreement with USSR on Mining Tools

512. SHRI D. AMAT: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is proposed to sign agreement with USSR on mining tools; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) There is no proposal currently under consideration of the Government to

sign any agreement with USSR on mining tools.

(b) Does not arise.

Review of Cases of Dismissed Employees

513. SHRI SUDHIR GHOSAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of central Government employees have been sacked under Article 311(2)(c) of the Constitution of India during the last three years; and

(b) whether Government propose to review their cases and order reinstatement due to changed political outlook in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). During the last three years a few Central Government employees had been dismissed/removed under Article 311(2) (c) of the Constitution. These cases have been reviewed and orders of reinstatement have been issued in most of the cases.

Regularisation of Ad-hoc Grade IV Officers in Central Information Service

514. SHRI SUDHIR GHOSAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the regularisation of ad-hoc Grade IV officers in Central Information Service was coincided with the abolition of Grade IV itself; and

(b) if so, the reasons for delay in implementing the decision?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) The ad-hoc Grade IV officers were regularised on the 4th January, 1977. The abolition